

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:1191
ANSWERED ON:12.12.2013
TARIFF AT AIRPORTS
Sivasami Shri C.

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Airport Economic Regulatory Authority has been mandated to determine aeronautical and nonaeronautical charges at all major airports in the country, if so, the details thereof;
- (b) whether any airport in the country that handles 1.5 million or more passengers annually is termed as a major airport and if so, the details thereof; and
- (c) whether the tariff proposed for the Chennai and Kolkata airports has been approved by the Airport Economic Regulatory Authority and if so, the details thereof?

Answer

Minister of State in the Ministry of CIVIL AVIATION (SHRI K. C. VENUGOPAL)

- (a): No, Madam. Airports Economic Regulatory Authority (AERA) established under AERA Act, 2008 has been mandated to determine tariff and other charges for the aeronautical services only rendered at major airports in the country.
- (b): Yes, Madam. A major airport is defined as an airport which has, or is designated to have, annual passenger through put in excess of one and a half million or any other airport as the Central Government may, by notification, specify as such.
- (c): AERA has determined the tariff for Chennai and Kolkata airports for the first control period 01.04.2011 to 31.03.2016. The details are at annexure.